Private Sector is encouraged to set up their own institutions on skill upgradation with appropriate incentives and infrastructure support through a mix of viability gap funding and weighted standard deductions.

## **IPR Policy**

- 1097. SHRI MAJEED MEMON: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government is going to bring out an IPR Policy to address issues on Intellectual Property Rights regime;
  - (b) whether any target date has been fixed for the IPR Policy; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The Government has constituted an IPR Think-Tank with certain terms of reference which *inter-alia* includes drafting of a National Intellectual Property Rights Policy.

(b) and (c) No target date has been fixed for finalizing the IPR Policy.

## Protective measures/bans on exports from India

1098. SHRIMATI JAYA BACHCHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has taken note of the protective measures and bans by various countries and regional associations against Indian exports;
  - (b) if so, the details thereof;
- (c) whether Government has taken any measure to promote Indian exports in such situations; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) A few WTO members have been taking trade remedial actions in the form of Safeguard duty, Anti-dumping Duty and Countervailing duty against imports of products originating from other countries including India, applying the provisions of WTO Agreement.

Proactive and timely action by the Government against the trade remedial investigations by member countries has definitely helped in withdrawal or reduction of